

**CWP-PIL-200-2024 (O&M)**

**Court on its own motion Vs. State of Punjab and others**

Present : Mr. Saurav Khurana, Addl. Advocate General, Punjab &  
Mr. Anurag Chopra, Addl. Advocate General, Punjab.

Mr. S.P. Jain, Addl. Solicitor General of India, with  
Mr. Dheeraj Jain, Senior Panel Counsel, UOI.

Mr. Amit Jhanji, Senior Standing Counsel with  
Mr. J.S. Chandail, Addl. Standing Counsel,  
for Union Territory, Chandigarh.

Mr. Pawan Girdhar, Addl. Advocate General, Haryana.

Mr. R.S. Cheema, Senior Advocate, with  
Mr. A.S. Cheema, Advocate,  
Mr. Satish Sharma, Advocate,  
Mr. Prince Bharol, Advocate;  
Mr. Vinod Ghai, Senior Advocate, with  
Mr. Arnav Ghai, Advocate;  
Mr. R. S. Rai, Senior Advocate  
(through video conferencing), with  
Mr. Anurag Arora, Advocate, and  
Mr. Arjun S. Rai, Advocate,  
for Punjab & Haryana High Court Bar Association,  
Chandigarh.

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Threat perception report filed by Union Territory, Chandigarh is submitted in Court in sealed envelope, which is opened and perused. The said report has been returned in sealed envelope to the respective counsel for the parties.

2. The aforesaid report reveals stand which is contradictory to the stand of State of Haryana as regards presence/absence of threat perception qua the learned Judge.

3. As regards the investigation qua three FIRs is concerned, it is informed by the Investigating Officer Ms. Manisha Chaudhary, IPS, AIR/Administration, Haryana, Panchkula, who is present in Court, that in the main FIR pertaining to the incident, which happened within the

premises of Golden Temple, Amritsar on 22.09.2024, investigation would be completed within four weeks. As regards investigation of other two FIRs is concerned, the Investigating Officer states that some more time would be required to conclude the investigation.

4. Shri R.S.Cheema and Shri Vinod Ghai, learned senior counsel, representing the concern shown by the members of the legal fraternity, found fault with the lapse and indolent attitude of the Investigating Officer to conduct the investigation.

5. After hearing learned counsel for the rival parties and having perused the reports of the respective Government(s), this Court is of the considered view that for the time being, it would be appropriate to continue with the present personal security provided to the learned Judge.

6. As regards investigation in the three FIRs is concerned, this Court hopes, expects and directs the Investigating Officer to conclude the investigation and submit a final report as expeditiously as possibly preferably before the next date of hearing.

7. List the matter on 25.11.2024.

(SHEEL NAGU)  
CHIEF JUSTICE

(ANIL KSHETARPAL)  
JUDGE

04.11.2024  
ravinder